

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE SEVENTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 70 OF 2026

Between:

1. M/S Sangeetha PEB Systems, Rep. by its Proprietor, Smt. G. Sangeetha, Registered Office at Flat No. 4B, Somu Residency, Jeedimetla Village, Quthubullapur Mandal, Medchal Malkajgiri District - 500055
2. Garge Srinivas, S/o Late Sri G.N. Rao, Aged about 61 years, Occupation: Business, R/o Flat No. 4A, 4th Floor, Somu Residency, Jeedimetla Village, Quthubullapur Mandal, Medchal Malkajgiri District - 500055.

...APPLICANTS

AND

1. A. Raghu Ram Raju, S/o Sri A. Mari Raju, Aged about 45 years, Occupation: Business, R/o Villa No. 30, Pranav Praneeth Antila, Near Reddy Labs, Bachupally, Gandimaisamma, Dundigal Mandal, Medchal Malkajgiri District, Telangana - 500090.
2. Alluri Seetha Ramaraju, S/o Sri Alluri Viswanatha Raju, Aged about 59 years, Occupation: Business R/o H.No. 16-142, Gantavari Street, Near Saw Mill, Chintalapudi, Eluru Mandal, Andhra Pradesh - 534460.

Also R/o Flat No. 216, Block 3, Divya Sree Shakthi Apartments, Mayuri Nagar, Miyapur, Medchal Malkajgiri District, Telangana - 500049.

3. Mandapati Venkat Ganesh Varma, S/o Mandapati Rama Raju, Aged about 43 years, Occupation: Business, R/o H.No. 5-21/2, Near Telephone Tower, Kallakal Village, Manoharabad Mandal, Medak District, Telangana - 502336.
4. Dandu Venkateswara Raju, S/o Late Sri Balarama Raju, Aged about 64 years, Occupation: Business, R/o LIG-68, APHB Colony, Medchal Village, Medchal Mandal, Medchal Malkajgiri District, Telangana - 501401.

...RESPONDENTS

Arbitration Application under Section 11(6) of the Arbitration and Conciliation Act, 1996 praying that this Hon'ble Court may be pleased to:

to appoint an arbitrator for resolution of disputes arising in respect of the Registered Development Agreement-cum-General Power of Attorney dated 04.05.2023, registered by the Sub-Registrar, Toopran, vide Doct. No. 2057/2023.

Counsel for the Petitioners: Sri. Paida Pratik Reddy

**Counsel for the Respondents: Ms. M. Harthika Representing
Sri. G Tirupathi Reddy**

The Court made the following: ORDER

Mr. Panda Pratik Reddy, Learned counsel for the applicants.

Ms. M. Harthika, learned counsel represents Mr. G. Thirupati Reddy, learned counsel for respondents.

Heard the learned counsel for the parties.

On 20.02.2026, this court passed the following order:

"The parties have entered into a Development Agreement-cum-General Power of Attorney on 04.05.2023. In respect of the disputes arose between them, the applicants have invoked arbitration clause 24 and issued notice dated 06.11.2025 upon the respondents for appointment of an arbitrator. Despite service of notice, no reply has been given by the respondents. Therefore, the applicants have approached this Court for appointment of an independent arbitrator under section 11(6) of the Arbitration and Conciliation Act, 1996".

Today, learned counsel for the respondents submits on instructions that the respondents have no objection for appointment of an independent arbitrator by this Court.

In view of the aforesaid facts and circumstances, as there exists disputes between the parties under the Development Agreement-cum-General Power of Attorney dated 04.05.2023, which provides for an arbitration clause, and as the parties have arrived at a consensus for appointment of an independent arbitrator, I Propose to appoint Sri. K. Sudarshan, retired District Judge (Resident of H.No.8-7-97/85/P-II/74,

Agriculture Colony, Hasthinapuram, Hyderabad – 500079; Mobile No.9866415720), to adjudicate the disputes between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

List the matter after two weeks with the response, if any, of the proposed Arbitrator.

SD/- K.SHYLESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Sri. K. Sudarshan, retired District Judge (Resident of H.No.8-7-97/85/P-II/74, Agriculture Colony, Hasthinapuram, Hyderabad – 500079; Mobile No.9866415720), **(By Special Messenger)(Along with a Copy of affidavit and material papers)**
2. The Section Officer, O.S.Section, High Court for the State of Telangana at Hyderabad.
3. One CC to Sri. Paida Pratik Reddy, Advocate [OPUC]
4. One CC to Sri. G Tirupathi Reddy, Advocate [OPUC]
5. Two CD Copies

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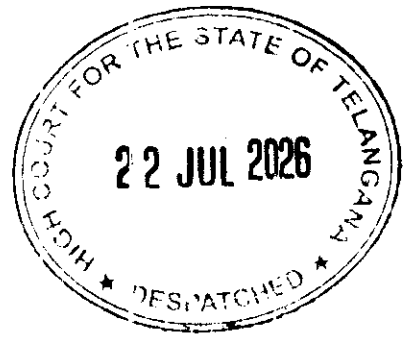
HIGH COURT

DATED: 17/07/2026

POST AFTER TWO WEEKS

ORDER

ARBAPPL.No.70 of 2026



DIRECTION

⑦mT
22/7/26